

[Shri Hathi]

STATEMENT OF CASES IN WHICH THE LOWEST TENDERS HAVE NOT BEEN ACCEPTED BY THE INDIA STORE DEPARTMENT, LONDON AND THE INDIA SUPPLY MISSION, WASHINGTON

The Deputy Minister in the Department of Supply (Shri Jagannath Rao): Sir, I beg to lay on the Table a statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, and the India Supply Mission, Washington, during the half year ending the 31st December, 1963. [Placed in Library. See No. LT-2829/64].

12.13 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

(1) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday the 21st April, 1964, adopted the following motion :—

“That this House do proceed to elect, in such manner as the Chairman may direct, five members from among the members of the House to associate with the Committee on Public Undertakings of the Lok Sabha from the 1st May, 1964 for the duration of the present Lok Sabha”.

I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Thursday, the 30th April, 1964, the Chairman declared the following Members of the Rajya Sabha to be duly elected to the said Committee :—

1. Shri Abid Ali
2. Shri Lokanath Misra
3. Shri M. N. Govindan Nair
4. Shri T. S. Pattabiraman
5. Shri M. Govinda Reddy.

(2) In accordance with the provisions of sub-rule (6) of rule 162 of the

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Companies (Profits) Surtax Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 22nd April, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

PRESENTATION OF PETITION

श्री मोहन स्वरूप (पीलीभीत) : अध्यक्ष महोदय, मैं व्यवहार प्रक्रिया संहिता १९०८ के बारे में एक याचिकाकार श्री अग्रवाल द्वारा हस्ताक्षरित एक याचिका प्रस्तुत कर रहा हूँ।

12.14 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in Lok Sabha, during the week commencing 4th May, 1964, will consist of:

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:

The Delhi (Delegation of Powers) Bill, 1963.

The Drugs and Cosmetics (Amendment) Bill, 1964, as passed by Rajya Sabha.

The Indian Railways (Amendment) Bill, 1964, as passed by Rajya Sabha.

The Durgah Khawaja Saheb (Amendment) Bill, 1963, as passed by Rajya Sabha.

The Wakf (Amendment) Bill, 1964.

The Slum Areas (Improvement and Clearance) Amendment Bill, 1963, as reported by the Joint Committee.

The State Bank of India (Amendment) Bill, 1963.

- (3) Discussion under Rule 193 to be raised by Shri Harish Chandra Mathur regarding Indian repatriates from newly independent countries of Africa on Monday, the 4th May, 1964 at 4 P.M.

श्री प्रकाशवीर शास्त्री (बिजनौर) : अध्यक्ष महोदय, संसद के ३०, ३५ माननीय सदस्यों ...

श्री विभूति मिश्र (मोतीहारी) : अध्यक्ष महोदय, ...

अध्यक्ष महोदय : अब मैं दोनों को जोकि एक साथ बोलने के लिए खड़े हुए हैं, एक साथ तो बुला नहीं सकता हूँ।

श्री विभूति मिश्र : आप उधर ही से बुला लेते हैं, इधर हम वगैर बुलाये रह जाते हैं।

अध्यक्ष महोदय : अच्छा आप ही पहले कह लीजिये।

श्री विभूति मिश्र : अभी कुछ ही दिन पहले इस हाउस में संविधान का सत्तरहवां संशोधन विधेयक हाउस में मैम्वर्स का पूरा नम्बर मौजूद न होने के कारण गिर गया था। मैं चाहता हूँ कि संसदीय कार्य मंत्री यह बतलायें कि क्या उसको फिर संसद के इसी सत्र में हाउस के सामने लाने की बात सोच रहे हैं जैसा कि अखबारों में भी इस आशय का समाचार छपा है कि वह संशोधन विधेयक सरकार फिर इसी सेशन में हाउस के सामने पेश करने वाली है? संसदीय कार्य मंत्री बतलायें कि कब उसको हाउस में ला रहे हैं?

अध्यक्ष महोदय : यह आप उन से अलहदा पूछ सकते हैं।

Shri Ranga (Chittoor): May we have an assurance, Sir, that we would not be taken by surprise, we need not have to be brought back again in Summer and the House would be given an opportunity of waiting till August? The Government also would have an opportunity of giving a second thought to this particular problem. In the light of the recommendations made by the Joint Committee and the observations made by the minority group during the discussion that took place here in this House, they might be able to be a little wiser than in the past and give a second thought to it. If they insist upon doing such an unpopular and wrong thing, they can at least amend the Bill suitably so that it would not be so dangerous.

Mr. Speaker: Here is a statement of the business to be brought. When that comes up we can consider.

Shri S. M. Banerjee (Kanpur): Last week also, Sir, when the hon. Minister announced the business for the following week, I raised the question of a motion tabled by my hon. friend, Shri Prakash Vir Shastri and about 30 others. Through it we demanded a discussion on the Kashmir situation with particular referenc to the release of Sheikh Abdullah and the events after that. As there are forces both at the national and the international level who are trying to unsettle the settled fact...

Mr. Speaker: Order, order. I cannot allow a discussion at this moment. The only question is that he wants that that discussion should take place here before we adjourn.

Some Hon. Members: No, no.

Shri Bade (Khargone): When Shri Mathur's motion is to be taken up, why not this?

Shri S. M. Banerjee: The hon. Prime Minister had said that no useful purpose will be served and that it should not be discussed when Sheikh Abdullah is here. But this is such an important matter that even if we have to sit for two days more, we should discuss it because it has international repercussions. Therefore we must have a discussion before the session ends. If that is not possible then let Sheikh Abdullah go back from this place and let us not adjourn....

Shri Ranga: We are certainly not in favour of it.

Shri S. M. Banerjee. He is not Sheikh Abdullah nor is he the Prime Minister or the Minister of Parliamentary Affairs. I want an answer from the Minister.

Shri Ranga: I am telling the Speaker.

Shri S. M. Banerjee: He may have a chance to do that.

Shri Ranga: I am not speaking to this gentleman, Sir; I am speaking to you. He also is a fellow-Member. That is all.

Shri S. M. Banerjee: I may be a fellow-Member but I am not a fellow-traveller.

Shri Ranga: I am not a fellow-traveller. He may be an agent of China....

Mr. Speaker: Order, order.

Shri Ranga: He must withdraw that.....(Interruption). It is still a part of India.....(Interruption). Whoever gets a stand....(Interruption).

Mr. Speaker: Order, order. When I stand up, every hon. Member will have to sit down....(Interruption). This must always be strictly enforced. I would request all the hon. Members to see that when I rise any hon. Member or Members who might be

on their feet must resume their seats. First of all, this must be enforced strictly; I will see to it....(Interruption). There ought not to be any offence taken. We are all fellow-travellers in this world; therefore, there ought not to be very serious offence taken so far as that is concerned. Shri Banerjee has made his point that a discussion on that should take place.

Shri S. M. Banerjee: There are two other points.

The second point is about the Bonus Commission. You remember, Sir, we raised the question that Government's reaction to that should be made known to us before the session ends and the hon. Prime Minister was kind enough to concede our request and to say that he would refer the matter to the Minister concerned. We want to know as to what has happened to that.

The third point is that myself, Shri Nath Pai and others have demanded a half-an-hour discussion on the question of dearness allowance. You remember that yesterday the question was answered. We would only request that either the Minister should make a statement because the Pay Commission's recommendations have already been accepted in this House before the session ends, or a discussion should be allowed.

I never wanted to impute any motive to Shri Ranga. Simply because Shri Masani went to.....

Mr. Speaker: Order, order; he is imputing another motive.

श्री प्रकाशबीर शास्त्री : अध्यक्ष महोदय, मैं आप से बड़ी नम्रतापूर्वक निवेदन करना चाहता हूँ कि पिछले सप्ताह जब संसदीय कार्य-मन्त्री इस सप्ताह की कार्यसूचि की घोषणा कर रहे थे और उस समय आप से यह निवेदन किया गया था कि इस सप्ताह में, शेख़ फ़न्दुल्ला के प्रधान मंत्री से मिलने से पूर्व कोई चर्चा यहां इस सदन में हो जाय जिससे

प्रधान मंत्री जी को भी देश की भावनाओं का पता लग सके और उनको निर्णय लेने में आसानी हो तो आपने और प्रधान मंत्री ने तथा संसद कार्य मंत्री सब ने इस बात को स्वीकार किया कि पहले उनको मिल लेने दिया जाय और उसके बाद यदि आवश्यकता समझी जायगी तो चर्चा होगी। अब उनको मिलते हुए भी दो दिन हो गये हैं और जब तक यह चर्चा होगी उस समय तक वह काफी और भी मिल चुके होंगे। मेरा निवेदन यह है कि इस समय सारे देश का ध्यान दिल्ली की ओर लगा हुआ है, दिल्ली की ओर लगा होने का मतलब है कि लोकसभा पर लगा हुआ है। लोकसभा का अधिवेशन ६ मई को समाप्त होने वाला है और इतनी बैठकें करने के बाद प्रधान मंत्री जी उन के मस्तिष्क और उनके साथियों के मस्तिष्क को या उनके साथ सहानुभूति करने वाले लोगों के भी मस्तिष्क को अच्छी तरह जान गये होंगे। अब तो सवाल सिर्फ यह है कि देश के मस्तिष्क को भी वह अच्छे तरीके से जान लें इसके लिए आवश्यक है कि सदन में इसी सेशन में ६ मई से पहले पहले इस पर चर्चा हो जाय। उससे दूसरे देशों को भी हमारा पक्ष जानने में आसानी होगी और जो सारे देश का ध्यान भारत की राजधानी की ओर और पार्लियामेंट की ओर लगा हुआ है, सारे देशवासियों को भी उससे बहुत सतौष होगा। यह एक अति महत्वपूर्ण प्रश्न है। मेरा आप से निवेदन है कि इसको अगले सप्ताह की कार्यसूचि में अवश्य सम्मिलित करा लें।

Shri Kapur Singh (Ludhiana): May I say a word on this subject? On the last occasion when this subject was brought up on the floor of this House, I joined the hon. Members who wanted a discussion and I agreed that the desire was just and proper. At that time the whole House seemed to agree with the consensus of opinion that no useful discussion can be held unless the broad contours of the trend

of the talks which are held between the Prime Minister and Sheikh Abdullah are known to this House. As long as the talks remain amorphous and as long as the hon. Prime Minister is not in a position to make a statement before this House, I fail to see what useful purpose can be served by discussing this subject.

श्री बड़े (खारगोन) : अध्यक्ष महोदय, मेरी विनती है कि शेख अब्दुल्ला के हाल के स्टेटमेंट्स की वजह से सब के मस्तिष्कों में चिन्ता पैदा हो गई है और सारे हिन्दुस्तान का वातावरण गर्म हो गया है। प्रधान मंत्री को मालूम होना चाहिए कि इस बारे में पार्लियामेंट के व्यूज क्या हैं। प्रधान मंत्री काश्मीर के बारे में शेख अब्दुल्ला के साथ बातचीत कर रहे हैं। उनको पार्लियामेंट को कान्फिडेंस में लेकर यह बातचीत करनी चाहिए थी। अगर ऐसा नहीं किया गया है, तो कम से कम यहाँ पर डिस्कशन होने से प्राइम मिनिस्टर को जान हो जायेगा कि इस विषय में पार्लियामेंट के विचार क्या हैं। इसलिए मैं चाहता हूँ कि लोक सभा का यह सेशन समाप्त होने से पहले इस बारे में डिस्कशन किया जाये। यह केवल हम ही नहीं चाहते हैं, बल्कि प्रत्येक भारतवासी सोचता है, आज सारा देश यह सोच रहा है कि इस वक्त पार्लियामेंट चुपचाप क्यों है।

अध्यक्ष महोदय : यह तो किसी को ख्याल नहीं है कि पार्लियामेंट चुपचाप है। पार्लियामेंट बहुत बोलती है।

श्री बड़े : पार्लियामेंट में इस बारे में कोई डिस्कशन नहीं हो रहा है। माननीय सदस्य, श्री कपूर सिंह ने जो कहा है, उसके बारे में मेरा कहना है कि

अध्यक्ष महोदय : माननीय सदस्य अब बैठ जायें।

Shri Hiren Mukerjee (Calcutta Central): Sir, we in this House might hold whatever opinions we may have in regard to Kashmir question but I am sure we are unanimous that we should do nothing which might hinder the steps that are now being sought to be taken to solve the problem to everybody's satisfaction. If we cannot effectively help in the matter, at least we should not hinder. We might have our own convictions in regard to this point. But I consider that since the Prime Minister is holding very serious conversations with Sheikh Abdullah, it would be pointless at this stage for us in this House to have a discussion which might take on overtones which would not help but might conceivably hinder the progress of the talks. Therefore, I suggest that we should not have a discussion in this House before the Prime Minister is in a position to report to us something very objective and concrete in regard to the conversations held. But I say this also, Sir, that since we are going to adjourn in only a few days time, we should not go out of Delhi with a feeling that we have nothing whatever to do in regard to this problem which is being left to the good offices of the Prime Minister and his advisers. It is incumbent on this House to be in the know in regard to how the matter is going to be settled. Therefore, I feel that before the House adjourns, if it does adjourn on the 6th, the Prime Minister should come before us and give a resume of whatever is taking place in whatever manner he thinks fit. He should exercise his discretion and tell us what can be told in this House at this stage. He can also give us a definite guarantee that nothing is going to be done in regard to this issue behind the back of Parliament or over the head of Parliament when the Parliament is not in session. If there is going to be some concrete proposal which requires parliamentary sanction, in regard to this matter, it has got to be done before Parliament. Therefore, Parliament requires to be satisfied by the Prime Minister in regard to the progress of the talks

and meanwhile we should all wish well to the talks. We are sometimes getting rather confounded by certain reports which come from one place or the other. Sometimes, we are rather perturbed by certain movements which appear to be taking place in our country at the present moment on this issue. We all want to help and not to hinder. I make a submission that the Prime Minister should come before the House before we adjourn and take us into confidence. Let us know what he is likely to do in the matter.

Shri Hem Barua (Gauhati): The other day, you, Sir, did a right thing when you said that there should be no discussion, before Sheikh Abdullah meets the Prime Minister, on this very important issue before the country today. Particularly, I can tell you about Delhi that the climate here is heated today because of this issue.

Shri Bade: The whole country.

Shri Hem Barua: It might be the whole country. But I am in Delhi and that is what I know of. There are different views projected by different people and most of these views often seem to be contradictory. I would say that it would not help any useful purpose if we have a discussion now because the Prime Minister and other leaders of our country are having important discussions over this matter with Sheikh Abdullah. But then I would say, because Parliament is supremely concerned and the entire country is looking up to Parliament for the decision or a direction, something of that sort, Parliament must be consulted. If the talks with the Prime Minister conclude before the end of this particular session, I would say that the Prime Minister should make, or you should ask the Prime Minister on our behalf to make, a statement about the progress of the talks and the nature of the talks. If the Prime Minister's discussions with Sheikh Abdullah do not conclude before this session of Parliament ends, then I would say that before making any

decision, if necessary, a special session of Parliament should be summoned to discuss this matter. Let us not leave it to Government alone; let us also have a share, and let us also participate in this major decision that faces the country today.

Dr. L. M. Singhvi (Jodhpur): I rise to endorse the submissions made by my hon. friends Shri H. N. Mukerjee and Shri Hem Barua. I wish to impress upon you, and through you, on the Prime Minister and the Minister of Parliamentary Affairs that it is imperative that the Prime Minister should make a statement before the House adjourns or before the House is called again, to apprise it of the whole situation. No commitment should be made at the back of the House.

Shri Satya Narayan Sinha: Two or three points have been raised. I would like to reply first to the point raised by my hon. friend Shri Bibhuti Mishra. We are not going to have that Bill re-introduced in this session.

An Hon. Member: Which Bill?

Shri Satya Narayan Sinha: The Constitution (Seventeenth Amendment) Bill which, the other day, on account of the requisite number of Members not being present, accidentally, fell through.

But then we have decided that Government are going to summon this House on the 27th or 28th of this month, in order to avoid the need for suspension of the rules, which we do not like. We consider that as an urgent measure, and we are going to have a short session towards the end of the month. The exact date has not been decided upon yet.

Shri Ranga: Why should we meet so early?

Shri Satya Narayan Sinha: It may be in the neighbourhood of the 27th or 28th of this month.

An Hon. Member: That will be the next session?

Shri Satya Narayan Sinha: That will meet just for a week or so. Since we are going to have another session, a special session, we would try to have some other important Bills if they are not finished in this session, but the main purpose of the summoning of that session will be to have that Bill put through.

Shri Ranga: So wrong to do.

Shri Satya Narayan Sinha: That may be so; but for my hon. friends' intervention, this situation would not have arisen at all.....

Shri Ranga: The Prime Minister and Shri Satya Narayan Sinha are also my friends....

Mr. Speaker: Nobody doubts that.

Shri Ranga: They also co-operated in bringing forward that bad and infamous Bill here before this House.

Shri Satya Narayan Sinha: Whether it was good or bad it was there, and just by fluke it could not be put through. There is nothing new that we are going to bring forward.

Shri Ranga: God was there, my dear friend. You should have heeded to his advice.

Shri Satya Narayan Sinha: As regards the second point which was raised by Shri Prakash Vir Shastri and other friends, that matter was raised more than once in this House, and it was raised when the hon. Leader of the House was also present. All those reasons which have been advanced today were advanced on that day also. As the opinion is very sharply divided although, I think, a large majority in the House will agree with the suggestions made by Shri H. N. Mukerjee and Shri Hem Barua, I would certainly convey to the Prime Minister the views expressed here; if the talks conclude and if he thinks proper to make some statement here as to what has happened, certainly I think that he will do so.

[Shri Satya Narayan Sinha]

But so far as the discussion is concerned, I think you will agree and the House will also agree that unless the talks have been concluded, it is no use having a discussion....

Shri Lahri Singh (Rohtak): But not finalised.

Shri Satya Narayan Sinha: Supposing it is not finalised, then as Shri Hem Barua has suggested and some other friends also have suggested, nothing should be done at the back of Parliament.

Fortunately, we shall be killing two birds with one stroke, if necessary. My hon. friends wanted a special session, and the special session will be there on the 27th of this month or so, and if need be, we could have that at that time. Therefore, hon. Members should have no anxiety over that. Government would never like to do anything on such an important thing behind the back of Parliament. So far as the Government's stand is concerned....

Shri Prakash Vir Shastri: What is your stand?

Shri Satya Narayan Sinha: more than once in this House, and on the other day in the other House also, our stand has been made perfectly clear. But if anything more is needed, we shall certainly have to come before the House.

Shri S. M. Banerjee: He has not replied to the two other points which I had raised. (Interruptions).

Mr. Speaker: Order, order. Hon. Members should not compel the Minister of Parliamentary Affairs to make any statement in that respect.

Shri Satya Narayan Sinha: About this bonus business, I would again say if it is at all possible in the other session that we are going to have. (Interruptions).

Mr. Speaker: Shri Banerjee wants to know Government's reaction about it.

Shri S. M. Banerjee: My third point is this, Sir. The Finance Minister is going to make a statement. Otherwise, a discussion should be allowed on dearness allowance. They say that dearness allowance is going to be increased. Let him make a statement here and now.

Shri Satya Narayan Sinha: I shall certainly consult the Finance Minister and let the hon. Members know on Monday.

श्री बटा सिंह (मोगा) : अध्यक्ष महोदय, मुझे भी एक बात कहनी है

अध्यक्ष महोदय : जब सब को भुना था, उस वक्त आप भी कह सकते थे ।

श्री बटा सिंह : वह नहीं आपने गुना जो मैं कहना चाहता हूँ ।

पिछले तीन सेशन में हर बार जब पार्लियामेंट का सेशन खत्म होने जा रहा होता है हम लोग मजेशन देने हैं और रिक्वेस्ट करते हैं मिनिस्टर पार्लियामेंटरी अफेयर्स से कि जो ग्रेड्यूटड कामट कमिश्नर की रिपोर्ट्स हैं, १९६२-६३, १९६३-६४ और १९६४-६५ की, वे ली जायें, वे अभी तक इस हाउस में डिसकस नहीं हुई हैं

अध्यक्ष महोदय : १९६४-६५ की ?

श्री बटा सिंह : जी नहीं, १९६२-६३ की और १९६३-६४ का। व अभी तक भी हमारे सामने नहीं लाई गई है। १९६१-६२ की मिन्री है। यह एक ऐसा मसला है कि जिसके बारे में मैं समझता हूँ सभी माननीय सदस्य सहमत होंगे और एग्री करेंगे कि इसमें इतनी देर नहीं होनी चाहिए। मैंने उनसे बात की है और उन्होंने मुझे बताया कि किजो मिनिस्टर इंचार्ज हैं, वह बीमार

हैं। मैंने उस मिनिस्टर से भी बात की और उन्होंने मुझे बताया कि वे कभी भी बीमार नहीं हुए हैं। मैं चाहता हूँ कि मंत्री महोदय हमें बतायें कि आया इस रिपोर्ट के ऊपर वह इस सेशन में या अगले सेशन में इसकेशन करवायेंगे और अगर इस सेशन में वह नहीं करवा सकते हैं तो क्या वह ऐसी कोई एम्प्लॉय दे सकते हैं कि अगले सेशन में उस पर विचार होगा ?

श्री शिव नारायण (वासी) : गवर्नमेंट हर साल जब सेशन बन्द होने का होता है यह एम्प्लॉय देती है कि इसको जरूर अगले सेशन में लिया जाएगा। जब आप स्पेशल सेशन करने जा रहे हैं तो क्या आप उस सेशन में हरिजन रिपोर्ट पेश करेंगे ?

श्री सत्य नारायण सिंह : बिना मिनिस्टर से पूछे मैं कुछ जवाब नहीं दे सकता।

श्री कपूर सिंह : बीमार है या नहीं ?

12.32 hrs.

STATEMENT RE: BOKARO STEEL PROJECT

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): Sir, I rise to make a statement on the Bokaro Steel Project.

The House has been showing great concern which I also share about the financing of the Bokaro Steel Plant, particularly with reference to assistance from foreign countries towards the cost of equipment to be imported.

Mr. Speaker: Hon. Members are all talking. I do not find that they are interested in listening to it. He may lay it on the Table of the House.

Some Hon. Members: No, no, Sir.

Mr. Speaker: Nobody is listening. They should also listen to it. It is

such an important matter but they are talking among themselves without listening to the statement.

Shri C. Subramaniam: Now at least they may listen.

As the House is aware, after we had withdrawn the request for assistance for this project from the United States of America, we had planned to float global tenders on the basis of specifications drawn up by our consultants. Our intention was that on the basis of the successful tenders, we should negotiate credit from various countries. Steel plant manufacturers in various countries had shown considerable interest to participate in the tenders. We were also exploring the possibility of securing collaboration from U.S.S.R., who have extended large scale assistance to us in a number of Heavy Engineering, Electrical and Steel projects.

I have great pleasure in announcing for the information of this House and the country that the Government of the U.S.S.R. have now expressed their willingness to assist India in the building of the integrated Bokaro Steel Plant. The first stage of the project is intended to produce 1.5 million tonnes of ingots and will have a built-in provision for expansion to produce 4 million tonnes ultimately. The assistance which U.S.S.R. has now offered will be for building the first stage of Bokaro upto 1.5 million tonnes of ingots. Credit will be provided on the same terms as has been provided for building the Steel Plant at Bhilai.

Further technical details have to be worked out and a contract entered into. For this purpose a team of Soviet experts will be coming over here soon.

I take this occasion to express our thanks to the Government of the U.S.S.R. for having so readily come forward to assist us in building this national project which is of such vital importance to the growth of our country's economy. U.S.S.R. has been